

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 05.09.2016
Court No. : 12
Item No. : 4

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 15698 OF 2016
WITH PRAYER FOR INTERIM RELIEF

DR. VIBHAKUMARI

...PETITIONER(s)

VERSUS

STATE OF UP & 2 ORS.

...RESPONDENT(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 18.07.2016, when the Court was pleased to pass the following order:

“On behalf of the petitioner it is submitted that the implication of the orders passed by different Courts in the first round of litigation is to adjust the petitioner on any suitable post in the Education Department, U.P. But the petitioner has not been adjusted anywhere.
Issue notice returnable in six weeks.”

Accordingly, show cause notice was issued to all the three Respondents on 25.07.2016 through registered A.D. post. Neither A.D. Cards nor unserved cover containing the notice has been received back in respect of all the Respondents.

Service of show cause notice is not complete.

The matter above mentioned is listed before the Hon'ble Court with this report.

Dated this the 02nd day of September 2016.

ASSISTANT REGISTRAR

Copy to:

Dr. Vinod Kumar Tewari, Advocate.

ASSISTANT REGISTRAR